

DIVISION BENCH
COURT - II

P-103

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/44(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND MARCH 2024, 10:30 A.M

IN THE MATTER OF	UCO BANK VS SUANVI TRADING & INVESTMENT COMPANY PVT LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Santosh Kumar Ray, Adv.] For the Financial Creditor
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Mr. Snehasish Sen, Adv.] For the Corporate Guarantor

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Corporate Guarantor present.
2. The Corporate Debtor is the Corporate Guarantor of Ankit Metal & Power Limited. In regard to this, an admission order was passed and the order was set aside by the Hon'ble NCLAT based on the financial statement and directing the Tribunal to consider the matter on the basis of certified copy of the balance sheet.
3. Since certified copy of the balance sheet is required for consideration in the present matter, we adjourn the matter to **26th April, 2024** to enable the parties to obtain the same and furnish before this Tribunal.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**